

PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

## MERCURY METALS LIMITED

UNDER REGULATION 3(1) AND REGULATION 4 READ WITH REGULATION 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF ("SEBI (SAST) REGULATIONS, 2011").

OPEN OFFER FOR ACQUISITION OF 18,07,730 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 1/- EACH REPRESENTING 26% OF TOTAL PAID-UP AND VOTING EQUITY SHARE CAPITAL OF MERCURY METALS LIMITED (HEREINAFTER REFERRED AS "TARGET COMPANY"), FROM PUBLIC SHAREHOLDERS OF TARGET COMPANY HAVING ITS REGISTERED OFFICE AT "36 ADVANI MARKET O/S DELHI MUNICIPAL MARKET AHMEDABAD, GUJARAT; BY MR. KAVIT JAYESHBHAI THAKKAR (ACQUIRER 1) AND MRS. ARTIBEN JAYESHBHAI THAKKAR (ACQUIRER 2) (HEREINAFTER REFERRED AS ACQUIRERS) WITH AN INTENTION TO ACQUIRE CONTROL OF THE TARGET COMPANY PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(1) AND 4 OF SEBI (SAST) REGULATIONS, 2011 AS AMENDED ("SEBI (SAST) REGULATIONS").

This Public Announcement ("PA" / "Public Announcement") is being issued by **Kunvarji Finstock Private Limited** ("Manager to the Offer") for and on behalf of the acquirers to the Public Shareholders (as defined below) of the Target Company ("Shareholders") pursuant to and in compliance with, amongst others, Regulation 3(1) and Regulation 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

### Definition:

For the purposes of this Public Announcement, the following term would have the meanings assigned to it below:

"Public Shareholders" shall mean all the public equity shareholders of the Target Company excluding (i) the acquirers and (ii) the persons deemed to be acting in concert with the acquirers and sellers, promoters and promoter group of Mercury Metals Ltd."

### 1. OFFER DETAILS

- **Offer Size:** The Open Offer is being made by the acquirers for acquisition of **18,07,730 (Eighteen Lakh Seven Thousand Seven Hundred and Thirty)** equity shares constituting 26.00% of the present paid-up equity share capital of the Target Company, subject to terms and conditions mentioned in this Public Announcement, Detailed Public Statement ("DPS") and the Letter of Offer ("LOF") that are proposed to be issued in accordance with SEBI (SAST) Regulations, 2011.
- **Offer Price:** The Offer Price is ₹ 1.75/- (**One Rupee and Seventy Five Paise**) per equity share ("Offer Price") is calculated in accordance with Regulation 8(2) of the SEBI (SAST) Regulations, 2011. Assuming full acceptance of the Offer, the total consideration payable by the acquirers would be ₹ **31,63,528/- (Rupees Thirty One Lakh Sixty Three Thousand Five Hundred and Twenty Eight Only)**.
- **Mode of payment (cash/ security):** The Offer Price is payable in cash, in accordance with the provision of Regulation 9(1) (a) of the SEBI (SAST) Regulations, 2011.
- **Type of offer (Triggered offer, Voluntary offer/ Competing offer etc.):** This Offer is Triggered Offer made in compliance with Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011. This Offer is being made by the acquirers to the Shareholders of the Target Company pursuant to Share Purchase Agreement ("SPA" or "the Agreement") dated 13th October 2021 entered by the acquirers for substantial acquisition of shares, voting Rights and control of the Target Company.
- As on the date of this Public Announcement, the acquirers do not hold any equity shares of the Target Company.

(Acquirer-1)

(Acquirer-2)



**2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION)**

This Open Offer is being made pursuant to the execution of the following Share Purchase Agreement by the acquires

Details of underlying transaction						
Type of Transaction (direct/indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired/ proposed to be acquired Number	% of total equity / voting capital	Total Consideration for shares / Voting Rights acquired (In ₹)	Mode of payment (Cash/ Securities)	Regulation which has triggered
Direct	Shares Purchase Agreement Dated 13th October 2021	34,61,208 (Thirty Four Lakh Sixty One Thousand Two Hundred and Eight Shares Only)	49.78% of the paid up equity share capital	60,57,114 (Rupees Sixty Lakh Fifty Seven Thousand One Hundred and Fourteen Only)	Cash	Regulation 3(1) & 4 of SEBI (SAST) Regulations, 2011

**3. ACQUIRERS:**

Details		Acquirer 1	Acquirer 2	Total
Name of Acquirers		Kavit Jayeshbhai Thakkar	Artiben Jayeshbhai Thakkar	-
Address		4, Kunj Society, Old Crossword, Alkapuri, Vadodara-390007	4, Kunj Society, Old Crossword, Alkapuri, Vadodara-390007	-
Name(s) of persons in control/promoters of acquirers where acquirers are Companies		Not Applicable		-
Name of the Group, if any, to which the acquirers belong to		Not Applicable		-
Pre-transaction shareholding	No. of equity shares	0	0	0
	% of total equity / voting capital	0.00	0.00	0.00
Proposed shareholding after acquisition of shares which Triggered the Open Offer	No. of equity shares	29,31,208	5,30,000	34,61,208
	% of total equity / voting capital	42.16	7.62	49.78
Any other interest in the Target Company		As on the date the Public Announcement, acquirers does not having any interest in the Target Company		

**4. DETAILS OF SELLING PROMOTER SHAREHOLDERS:**

The acquirers have entered into the Share Purchase Agreement ("SPA") with the selling promoter shareholders, on 13th October 2021, for acquisition of 34,61,600 fully paid up equity shares ("Sale Shares") of ₹ 1/- each representing 49.78% of the paid up and voting equity share capital of Target Company at a Price of ₹ 1.75/- (One Rupee and Seventy Five Paise Only) per equity share aggregating to ₹ 60,57,114 (Rupees Sixty Lakh Fifty Seven Thousand One Hundred and Fourteen Only) subject to the terms and Conditions as mentioned in the SPA. The details of the selling promoter shareholders ("Sellers") are as stated hereunder:

*Kavit*

*Thakkar*

(Acquirer-1)

(Acquirer-2)



Sr. No	Name of Selling Promoter Shareholders^	Address	Nature of Entity	Part of Promoter/Promoter Group (Yes/No)	Details of Shares/ Voting Rights held by the Selling Promoter Shareholders			
					Pre Transaction No. of Shares	%	Post Transaction No. of Shares	%
1	Govindram Laluram Kabra	4 Pallavi Society, Siddharth Palace Gali, Shahibaug, Ahmedabad -380004	Individual	Yes	16,71,800	24.04	NIL	NIL
2	Radheyshyam Laluram Kabra	7, Suryaja Bunglow, Nr. Hotel Sarthi, Vastrapur, Ahmedabad 380054	Individual	Yes	10,24,508	14.74	NIL	NIL
3	Girjaben Radheshyam	7, Suryaja Bunglow, Nr. Hotel Sarthi, Vastrapur, Ahmedabad 380054	Individual	Yes	1,45,700	2.10	NIL	NIL
4	Kaushalya Dinesh Lahoti	402, Mangal Murti Appartment, Park Colony, Dangarvada, Jamnagar - 361008	Individual	Yes	38,100	0.55	NIL	NIL
5	Dinesh Ramchandra Lahoti	402, Mangal Murti Appartment, Park Colony, Dangarvada, Jamnagar - 361008	Individual	Yes	27,100	0.39	NIL	NIL
6	Neha Kabra	5 Rajsthan Society, Nr. Police Commissioner Office, Shahibag, Ahmedabad-380004	Individual	Yes	24,000	0.35	NIL	NIL
7	Pratik Radheshyam Kabra	6-7, Shivam Satellite 11, Vastrapur, Suryaja Bunglow, next to Sarthi Hotel, Ahmedabad- 380015	Individual	Yes	2,80,000	4.03	NIL	NIL
8	Jinal Pratik Kabra	6-7, Shivam Satellite 11, Vastrapur, Suryaja Bunglow, next to Sarthi Hotel, Ahmedabad- 380015	Individual	Yes	2,50,000	3.60	NIL	NIL
<b>Total</b>					<b>34,61,208</b>	<b>49.78*</b>		


Note: \* The difference if any in the percentages is due to rounding-off.

In order to simplify the completion of the transaction under the SPA, all sellers except Mr. Govindram L Kabra have given power of attorney to Mr. Govindram L Kabra for selling their shares under Open Offer.

**5. TARGET COMPANY:**

<b>Name of the Company:</b>	Mercury Metals Limited
<b>Registered Office:</b>	36 Advani Market O/S Delhi Municipal Market Ahmedabad, Gujarat, 380004
<b>Tel. No.:</b>	9328504142
<b>Email id:</b>	metal.mercury@gmail.com
<b>CIN:</b>	L27109GJ1986PLC008770
<b>Exchange where Listed:</b>	BSE Limited (Bombay Stock Exchange Ltd.)

The Target Company is listed on BSE Limited. The equity shares are placed under Group 'XT' having a Scrip Code of 531357 and Symbol MERMETL on BSE Limited. The ISIN of equity shares of Target Company is INE763M01028.

  
(Acquire-1)

  
(Acquire-2)


6. **OTHER DETAILS:**

- All the details of the Open Offer would be published shortly in newspapers vide a detailed public statement on or before 20th October 2021 in compliance with Regulations 13(4) and 14(3) of the SEBI (SAST) Regulations, 2011.
- The acquirers accept full responsibility for the information contained in this PA and also undertake that they are aware of and will comply with their obligations under the Regulation 25(1) of SEBI (SAST) Regulations, 2011 and have adequate financial resources to meet the Offer obligations.
- This Offer is not a competitive offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.
- The Offer is not conditional upon any minimum level of acceptance pursuant to the terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.

**ISSUED ON BEHALF OF ACQUIRERS BY MANAGER TO THE OFFER**

<b>MANAGER TO THE OFFER</b> <b>KUNVARJI</b> SINCE 1960 <i>Driven By Knowledge</i>	<b>Name</b>	: Kunvarji Finstock Pvt. Ltd
	<b>Address</b>	: Block B, First Floor, Siddhi Vinayak Towers, Off S. G. Highway Road, Mouje Makarba, Ahmedabad, Gujarat - 380051
	<b>Tel. No.</b>	: 079- 66669000
	<b>Website</b>	: www.kunvarji.com
	<b>SEBI Reg. No.</b>	: MB/INM000012564
	<b>Contact Person</b>	: Mr. Niraj Thakkar / Mr. Ronak Dhurve
	<b>Email Id</b>	: niraj.thakkar@kunvarji.com

  
Mr. Atul Chokshi  
Director (DIN: 00929553)



For and on behalf of the acquirers	
 Kavith Jayeshbhai Thakkar (Acquirer 1)	 Artiben Jayeshbhai Thakkar (Acquirer 2)

Date: October 13, 2021

Place: Vadodara